

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 133**

**CA No. 168/2018, 394/2018,**  
**208/2019**  
**And**  
**CP No. 30/ND/2011**  
**TP No. 212/Chd/Hry/2017**

**IN THE MATTER OF:**

**Sh. Ravi Gupta & ors.**

...

**Petitioners**

**Versus**

**M/s. D.R. Foods Ltd. & ors.**

...

**Respondents**

**Under Section: 397/398 of Companies Act, 1956**

**Rule: 11 of NCLT**

**Order delivered on 16.02.2024**

Due to paucity of time, the matter could not be taken up today, hence  
adjourned to 22.03.2024.

Sd/-  
**Court Officer**